

THE SUPREME COURT OF JUDGES (TRAVELLING ALLOWANCE) (AMENDMENT) RULES, 1970.

SHRI K. S. RAMASWAMY : Sir, I also beg to lay on the Table, a copy of the Ministry of Home Affairs Notification G.S.R. No. 1690, dated the 9th September, 1970 (in English and Hindi) publishing the Supreme Court Judges (Travelling Allowance) (Amendment) Rules, 1970, under sub-section (3) of section 24 of the Supreme Court Judges (Condition of Service) Act, 1958. [Placed in Library. See No. LT-4222/70.]

I. AUDIT REPORT (COMMERCIAL), 1970 (PARTS III TO V)

II. AUDIT REPORT (COMMERCIAL), 1969 (IN HINDI)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers:

(i) Audit Report (Commercial), 1970 (Parts III to V); and

(ii) Audit Report (Commercial), 1969 (in Hindi)

[Placed in Library. See No. LT-4248A/70 for (i) and (ii)].

#### ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : I beg to announce that the Government business in this House for the next week will consist of :—

(1) Consideration of any item of Government business carried over from today's Order Paper.

(2) Consideration and passing of :

The Code of Civil Procedure (Amendment) Bill, 1968, as reported by the Joint Committee.

The Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1970, as passed by Lok Sabha.

The Coal Mines (Conservation and Safety) Amendment Bill, 1970, as passed by Lok Sabha.

The Agricultural Refinance Corporation (Amendment) Bill, 1970.

The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1970, as passed by Lok Sabha.

The Agricultural produce Cess (Amendment) Bill, 1970, as passed by Lok Sabha.

(3) Short Duration Discussion under Rule 176 to be raised by Shri M.K. Mohta and others on deteriorating law and order situation in West Bengal.

(4) Discussion on the Annual Report of the University Grants Commission for 1968-69.

MR. DEPUTY CHAIRMAN : The House stands adjourned till 2.30 P. M.

The House then adjourned for lunch at twenty-seven minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, the Vice-Chairman (SHRI AKBAR ALI KHAN) in the Chair.

#### MESSAGES FROM THE LOK SABHA

I. THE CENTRAL LABOUR LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL, 1970.

II. THE COAL MINES (CONSERVATION AND SAFETY) AMENDMENT BILL, 1970.

III. THE IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT) BILL, 1970.

IV. THE AGRICULTURAL PRODUCE CESS (AMENDMENT) BILL, 1970.

SECRETARY : Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1970, as passed by Lok Sabha at its sitting held on the 9th November, 1970."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith the Coal Mines (Conservation and safety) Amendment Bill, 1970, as passed by Lok Sabha at its sitting held on the 9th November, 1970."